

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.603/98

Thursday this the 11th day of June, 1998.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. P.V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

T.K.Valliyamma,  
W/o Anandan,  
Ex.Casual Labourer,  
Residing at Railway Quarters,  
Tumboli Halt,  
Alleppey District.

...Applicant

(By Advocate Mr. T.C.Govindaswamy)

Vs.

1. Union of India, through the General Manager, Southern Railway, Headquarters Office, Park Town PO, Madras.3.
2. The Divisional Railway Manager, Southern Railway, Trivandrum Division, Trivandrum.14.
3. The Divisional Personnel Officer, Southern Railway, Trivandrum Division, Trivandrum.14.

(By Advocate Mr. James Kurien, Standing Counsel)

The application having been heard on 11.6.98, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant who claims to have been engaged in the Construction Organisation initially in the year 1968 and thereafter for a short time in the year 1984 is aggrieved that while persons who are having lesser length of casual service than her have been empanelled, her claim for empanelment and re-engagement has not been considered

by the respondents. The representation submitted by the applicant in that behalf dated 16.5.97 (A5) to the Divisional Railway Manager is still not disposed of. Therefore, the applicant has filed this application for a direction to the respondents to consider the representation (A5) and to reengage and absorb him in a Group 'D' post.

2. When the application came up for hearing today, learned counsel on either side agree that the application may be disposed of directing the second respondent to consider the representation submitted by the applicant (A5) and to give the applicant an appropriate order within a period of two months.

3. In the result, the application is disposed of directing the second respondent to consider and dispose of the representation (A5) by giving the applicant an appropriate order within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 11th June, 1998.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

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LIST OF ANNEXURE

Annexure A5: Representation dated 16.5.1997 submitted  
by the applicant to the second respondent.

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